

42

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 505/95

DATE OF ORDER : 05-11-1997.

Between :-

1. G.Durga Laxmi
2. M.Salam
3. A.Arundhathi
4. D.Muralidhar
5. A.Pattabhi Ramaiah
6. E.Chandrakala

... Applicants

And

1. The Union of India,
rep. by its Secretary to Defence,
M/o Defence,
South Block, New Delhi.
2. The Chairman & Director General
of Ordnance Factories,
3. The General Manager,
Ordnance Factory,
Yeddu-mailaram, Medak Dist.

... Respondents

Counsel for the Applicants : Shri V.Jagapathi

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

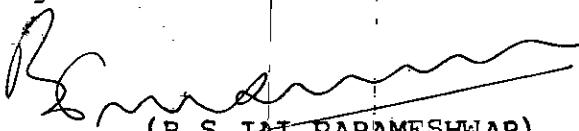
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Heard Sri V.Jagapathi, counsel for the applicant and Sri N.R.Devaraj, standing counsel for the respondents.

2. This OA is filed to declare the action of the third respondent in appointing unqualified and ineligible persons against the vacancies of Chargeman, Grade-II (Non-Technical), on the basis of dubious Russian Language Certificates produced by the candidates, as arbitrary, illegal, void and without jurisdiction and consequently direct the third respondent to terminate the services of the persons appointed fraudulently in terms of Govt. of India C.M.No.11012/7/91-Estt (A) dt.19-5-93 or alternatively make separate cadre in respect of the persons appointed as Russian Translators in the cadre of Chargeman, Grade-II and further direct the third respondent to fill up the vacancies of chargeman Grade-II by Feeder category only.

3. It is now stated by the applicants counsel that the relief asked for in this OA has been granted by the respondents. Hence the OA has become infructuous and no further orders are necessary.

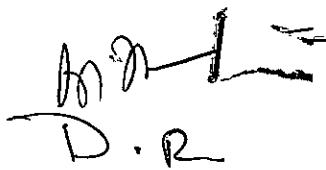
4. In view of the above submission, the OA is dismissed as having become infructuous. No costs.


(B.S.JAI PARAMESHWAR)
Member (J)

5-11-97


(R.RANGARAJAN)
Member (A)

Dated: 5th November, 1997.
Dictated in Open Court.


D.R.

DA.505/95

Copy to:-

1. The Secretary to Defence, Ministry of Defence, South Block, New Delhi.
2. The Chairman & Director General of Ordnance Factories, 10-A, Buckland Road, Calcutta.
3. The General Manager, Ordnance Factory, Yeddu-mailaram, Medak Dist.
4. One copy to Mr. V.Jagapathi, Advocate, CAT., Hyd.
5. One copy to Mr. N.R.Devaraj, Sr.CGSC., CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One copy duplicate.

srr

10/11/97
18
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 5-11-97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in
D.A.NO. 505 /95

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

